

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठ

ORDER OF THE HEARING ON 23rd April, 2024, 10:30 A.M.

CP (IB) No. 41/CB/2022

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Kandoi Transport Ltd. -Vs- Balasore Alloys Ltd.
Under Section	9 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Saswat Kumar Acharya, Adv.

Mr. S.Pholgu, Adv.

Ms. Jagruti Sahoo, Adv.

Mr. Subham Agrawal, Adv.

Mr. Jaish Joshi, Adv.

Mr. Abhijeet Agrawal, Adv.

For Respondent (s)

Mr. Sandeep S. Ladda, Adv.

Ms. Pragya Nawandar, Adv.

Mr. Adnan Ansari, Adv.

ORDER

Both sides counsel present. Applicant side filed a memo is stating that settlement agreement entered between the parties copy of settlement agreement dated 15.04.2024 also filed. In view of memo filed, this petition is dismissed as withdrawn.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)